

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 558 of 2020

IN THE MATTER OF:

Indian Overseas Bank

...Appellant

Versus

Arvind Kumar,

RP/Liquidator Richa Industries Ltd.

...Respondent

Present:-

For Appellant: Mr. Rakesh Gupta, Advocate.

For Respondent: Ms. Nalini, Advocate for R-1.

ORDER

(Virtual Mode)

21.07.2020 Ms. Nalini, the Advocate informs this Tribunal that the 'Reply-Affidavit' will be filed during the course of the day before the office of the Registry. The Learned counsel for the Respondent is directed to serve the copy of the 'Reply-Affidavit' to the Learned counsel for the Appellant, if not already served by the Appellant or its counsel. If the Appellant side had received the copy of the 'Reply-Affidavit' then it is open to the Appellant to file Rejoinder within Two weeks from today.

Till the next date of hearing, the interim order of status qua dated 18-06-2020 shall continue.

Cont.....

The Registry is directed to list the matter on **7th August, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

R.N./ nn.